

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

R/WRIT PETITION (PIL) NO. 42 of 2020

With

**MISC. CIVIL APPLICATION (FOR REVIEW) NO. 1 of 2021
In R/WRIT PETITION (PIL) NO. 42 of 2020**

With

**CIVIL APPLICATION (FOR DIRECTION) NO. 3 of 2021
In R/WRIT PETITION (PIL) NO. 42 of 2020**

With

R/WRIT PETITION (PIL) NO. 47 of 2021

With

**CIVIL APPLICATION (FOR FIXING DATE OF HEARING) NO. 1 of 2021
In R/WRIT PETITION (PIL) NO. 47 of 2021**

=====

SUO MOTU

Versus

STATE OF GUJARAT & 2 other(s)

=====

Appearance:

SUO MOTU(25) for the Applicant(s) No. 1

for the Opponent(s) No. 7,8,9

GOVERNMENT PLEADER(1) for the Opponent(s) No. 1,2,3

MR NM KAPADIA(394) for the Opponent(s) No. 4

MR SATYAM Y CHHAYA(3242) for the Opponent(s) No. 5

NOTICE SERVED(4) for the Opponent(s) No. 10

ROHAN A SHAH(7497) for the Opponent(s) No. 6

RUSHABH H SHAH(7594) for the Opponent(s) No. 6

=====

CORAM: HONOURABLE MS. JUSTICE BELA M. TRIVEDI

and

HONOURABLE MR. JUSTICE BHARGAV D. KARIA

Date : 15/06/2021

ORAL ORDER

(PER : HONOURABLE MR. JUSTICE BHARGAV D. KARIA)

Order in R/WRIT PETITION (PIL) NO. 42 of 2020 :

1. Heard learned Senior Advocate Mr. Rashesh Sanjanwala. It was submitted by Mr. Sanjanwala that interim order passed regarding extension of stay

order passed by Gujarat High Court as well as District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunal and all other Tribunals in the State was extended upto 15th June, 2021 vide order dated 20th April, 2021 passed by this Court. It was therefore, submitted that the interim orders passed on 20th April, 2021 be further extended upto 2nd July, 2021 so that in the meanwhile, the advocates and parties may apply before the concerned Court for extension of interim relief.

2. It is required to be noted that initially by order dated 27.3.2020, this Court passed an interim order regarding extension of stay orders passed by Gujarat High Court as well as District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunal and all other Tribunals in the State and subsequently, the same was extended from time to time and by order dated 20th April, 2021, it was extended upto 15th June, 2021.

3. It is required to be noted that at present District Courts, Civil Courts, Family Courts, Labour Courts, Industrial Tribunal and all other Tribunals in the State have started working in physical mode whereas Gujarat High Court has started working with full strength on virtual mode.

4. In the circumstances, as a last chance, we direct that stay orders passed by Gujarat High Court as well as District Courts, Civil Courts, Family

Courts, Labour Courts, Industrial Tribunal and all other Tribunals in the State which were extended upto 15th June, 2021 as per order dated 20th April, 2021, shall now remain extended upto 2nd July, 2021, so as to enable the concerned Court to pass appropriate orders on the request to be made by the concerned party or advocate before 2nd July, 2021.

Put up on 2nd July, 2021 at 2:30 pm.

Order in MISC. CIVIL APPLICATION (FOR REVIEW) NO. 1 of 2021
With
CIVIL APPLICATION (FOR DIRECTION) NO. 3 of 2021
With
R/WRIT PETITION (PIL) NO. 47 of 2021
With
CIVIL APPLICATION (FOR FIXING DATE OF HEARING) NO. 1 of 2021

Let all the matters be listed on 2nd July, 2021 at 2:30 pm.

सत्यमेव जयते

THE HIGH COURT
OF GUJARAT

(BELA M. TRIVEDI, J)

WEB COPY

RAGHUNATH R NAIR

(BHARGAV D. KARIA, J)